

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Third LOK SABHA

Legislative Branch-II

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

TWENTY-SECOND REPORT

(Third Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Twenty-second Report.

2. The Committee met on the 13th August, 1963 for—

(1) Classification and allocation of time for discussion of the following Bills:—

(i) The Industrial Disputes (Amendment) Bill, 1963 (*Amendment of section 33*) by Shri C. K. Bhattacharyya.

(ii) The Salaries and Allowances of Ministers (Amendment) Bill, 1963 (*Amendment of sections 3, 4 etc.*) by Shri Hari Vishnu Kamath.

(iii) The Disclosure of Assets of Ministers Bill, 1963 by Shri Hari Vishnu Kamath.

(2) Reconsideration of the classification of the Constitution (Amendment) Bill, 1963 (*Amendment of article 368*) by Shri Hari Vishnu Kamath.

(3) Examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—

(i) The Constitution (Amendment) Bill, 1963 (*Amendment of articles 1, 2, 3, 4 etc.*) by Shri Prakash Vir Shastri.

(ii) The Constitution (Amendment) Bill, 1963 (*Amendment of the First Schedule*) by Shri Sivamurthi Swami.

Classification and allocation of time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri C. K. Bhattacharyya and Hari Vishnu Kamath attended the sitting.

4. After considering all aspects of the Bills, the Committee placed the Industrial Disputes (Amendment) Bill, 1963 by Shri C. K. Bhattacharyya in category 'A' and the other two Bills in category 'B' and recommended allocation of time to them as indicated below:—

(1) The Industrial Disputes (Amendment) Bill, 1963 (<i>Amendment of section 33</i>)	.. 1½ hours
(2) The Salaries and Allowances of Ministers (Amendment) Bill, 1963 (<i>Amendment of sections 3, 4 etc.</i>)	.. 1½ hours
(3) The Disclosure of Assets of Ministers Bill, 1963	.. 1½ hours

Reconsideration of the classification of Bill

5. The Committee then reconsidered their earlier decision (*vide* Twenty-first Report) regarding the classification of the Constitution (Amendment) Bill, 1963 (*Amendment of article 368*) by Shri Hari Vishnu Kamath and placed it in category 'A'.

Examination of the Constitution (Amendment) Bills

6. The Members who had given notices of the Bills and representatives of the Ministries concerned with the Bills had been invited to be present at the sitting. Shri Prakash Vir Shastri attended the sitting. The representatives of the Ministries of Law and Home Affairs were present.

7. The Committee considered the Bills and the reactions of the Government thereto. The Committee arrived at the following findings as a result of their examination of the Bills :—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1963 (*Amendment of articles 1, 2, 3, 4 etc.*) by Shri Prakash Vir Shastri.

The Bill sought to change the federal character of the Constitution into unitary.

After hearing the views of the member incharge and the representative of the Ministry of Law and considering all aspects of the matter, the Committee were of the opinion that the Bill be not allowed to be introduced.

- (2) The Constitution (Amendment) Bill, 1963 (*Amendment of the First Schedule*) by Shri Sivamurthi Swami.

The Bill sought to alter the name of the State of 'Mysore' to 'Karnatak'.

The Committee were of the opinion that the Bill be not allowed to be introduced as it would raise controversy during the present emergency.

Recommendations

8. The Committee recommend that—

- (i) the categorisation and allocation of time to Bills as shown in para 4 above be agreed to by the House;
- (ii) that the classification of the Constitution (Amendment) Bill, 1963 (*Amendment of article 368*) by Shri Hari Vishnu Kamath be changed from category 'B' to category 'A'; and
- (iii) that the following Bills seeking to amend the Constitution be not allowed to be introduced :—
 - (a) The Constitution (Amendment) Bill, 1963 (*Amendment of articles 1, 2, 3, 4 etc.*) by Shri Prakash Vir Shastri;
 - (b) The Constitution (Amendment) Bill, 1963 (*Amendment of the First Schedule*) by Shri Sivamurthi Swami.

NEW DELHI;

August 13, 1963
 Sravana 22, 1885 (Saka)

S. V. KRISHNAMOORTHY RAO,
 Chairman,
 Committee on Private Members
 Bills and Resolutions.